

No.RJ 103/2024

High Court of Karnataka,
Bengaluru,
Dated: 20.07.2024.

CIRCULAR

In the Full Court meeting held on 03.07.2024, it was decided, agreed and considered advisable to introduce the change in the format of the judgments, by showing the Coram-name of the Hon'ble Judge/s as well as the name of the Hon'ble Judge who has authored the judgment. Further, it was also decided that judgment which are pronounced after reserving, shall be titled as 'CAV Judgment' (*Curia Advisari Vult* Judgment), whereas, the orders/judgments dictated in the court or not kept reserved will be indicated as 'Oral Orders' or 'Oral Judgment', as the case may be. Further, the name of the Judges shall also be mentioned at the end of the Judgment to be reflected in the uploaded judgment as well as in the certified copy.

In view of the decision taken by the Hon'ble Full Court, all the Officers/Officials discharging duties in the Chamber of Hon'ble Judges and/or in the Judicial Wing Typing Pool of the Principal Bench, Bengaluru and Benches at Dharwad and Kalaburagi, shall give effect to the same.

Specimen of the order/judgment is enclosed for effective implementation of the same.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-
REGISTRAR GENERAL

Copy to:

01. The Secretary to Hon'ble the Chief Justice, High Court of Karnataka, Bengaluru.
02. The Registrar (Vigilance)/ Registrar (Judicial)/ Registrar (Recruitment)/ Registrar(Administration)/ Registrar (Protocol & Hospitality)/ Registrar

(Computers)/ Registrar (Infrastructure & Maintenance)/ Registrar (Review & Statistics).

03. The Central Project Co-ordinator, High Court of Karnataka, Bengaluru, with a request to web-host the Circular in the Official Website of the Hon'ble High Court.
04. The Addl.Registrar General/Addl. Registrar (Judicial), High Court of Karnataka at Dharwad and Kalaburagi Benches, for necessary action and circulation among the concerned staff.
05. All the Private Secretaries to the Hon'ble Judges.
06. The Deputy Registrar (Secretarial Services), Judicial Wing Typing Pool, High Court of Karnataka, Bengaluru, for circulation.
07. The Asst. Registrar/Section Officer, Printing Section & Copying Branches of this office.
08. The P.S. to the Registrar (Judicial), with a request to circulate the Circular among the Court Officers/Asst. Court Officers of this office.
09. All the Joint Registrars/Deputy Registrars for information and necessary action.
10. The Chief Librarian, High Court of Karnataka, Bengaluru.
11. Office copy.

NEW FORMAT

THIS WRIT PETITION IS FILED UNDER ARTICLE OF THE CONSTITUTION OF INDIA, PRAYING TO AND ETC.

THIS WRIT PETITION COMING ON FORTHIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE
and
HON'BLE

ORAL ORDER

(PER: HON'BLE)

-
- 1.
- 2.

(NAME OF THE JUDGE)

NEW FORMAT

THIS WRIT APPEAL IS FILED UNDER PRAYING TO AND ETC.

THIS WRIT APPEAL COMING ON FORTHIS DAY, JUDGMENT WAS DELIVERED THEREIN AS UNDER:

CORAM: HON'BLE
and
HON'BLE

ORAL JUDGMENT

(PER: HON'BLE)

-
- 1.
- 2.

(NAME OF THE JUDGE)

NEW FORMAT

THIS WRIT PETITION IS FILED UNDER ARTICLE OF THE CONSTITUTION OF INDIA, PRAYING TO AND ETC.

THIS WRIT PETITION HAVING BEEN RESERVED FOR ORDERS, COMING ON FOR PRONOUNCEMENT THIS DAY, J, MADE THE FOLLOWING:

CORAM: HON'BLE
and
HON'BLE

CAV ORDER

(PER: HON'BLE)

-
- 1.
- 2.

(NAME OF THE JUDGE)

NEW FORMAT

THIS WRIT APPEAL IS FILED UNDER PRAYING TO AND ETC.

THIS WRIT APPEAL HAVING BEEN RESERVED FOR COMING ON FOR PRONOUNCEMENT THIS DAY, J, DELIVERED/PRONOUNCED THE FOLLOWING:

CORAM: HON'BLE
and
HON'BLE

CAV JUDGMENT

(PER: HON'BLE)

-
- 1.
- 2.

(NAME OF THE JUDGE)